STARRRED QUESTION NO. 174

Entry of women in Sabarimala Temple

*174. **DR. SHASHI THAROOR:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

(a) whether the Government is considering or is in the process of drafting any legislation, including an amendment to the Constitution, to overturn the judgement of the Supreme Court of India in Indian Young Lawyers Association & Ors. vs the State of Kerala & Ors. in writ petition (Civil) No. 373 of 2006 which allowed women of all ages to enter the Subarimala temple;

(b) if so, the details thereof; and

(c) if not, the reasons therefore?

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a) to (c): The matter is sub-judice before Hon’ble Supreme Court.